

necessary on the part of the Government, it will be done at the appropriate time by my senior colleague.

THE MINISTER OF EXTERNAL AFFAIRS (SHRIMADHAVSINH SOLANKI): Sir, the sovereignty, integrity and security of our country is uppermost with us just as the Members as well as Government, and we cannot allow and we would not allow in any manner the compromising on this aspect. Sir, I have heard with great attention the views expressed and the concerns expressed by hon. members with regard to the security of our country, particularly about the newspaper reports concerning pentagon. I have only to say at this moment that our Foreign Secretary, who is in America has had detailed discussions with the various authorities of the United States in this respect, he is due to return today or tomorrow, and on Monday we will make a statement in this regard in this honourable House.

As regards the issued raised by honourable Shri George Fernandes, I understand that the Defence Minister would be in a position to make a statement again on Monday or the next day. Thank you.

MR. DEPUTY-SPEAKER: Now, Papers to be laid on the Table.

(Interruptions)

SHRI GEORGE FERNANDES: Sir, I have given notice of a motion of privilege.

(Interruptions)

SHRI SOMNATH CHATTERJEE: What about the Commerce Minister, Sir? We have raised a point on Dunkel proposals. (Interruptions).

I am on a point of order, I am on a point of propriety. (Interruptions). Sir, he has given as assurance that Dunkel proposal will be discussed on the floor of the House, Sir, why does he not speak? (Interruptions).

13.16 hrs.

PAPERS LAID ON THE TABLE

Notifications under Army Act, 1950 and Coast Guard Act, 1978

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S.KRISHNA KUMAR): Sir, I beg to lay on the Table:

- (1) A copy of the Notification No. S.R.O. 11 (Hindi and English versions) published in Gazette of India dated the 15th February, 1992 regarding induction of women in selected branches/cadres of the Indian Army issued under section 12 of the Army Act, 1950.
- (2) A copy of the Coast Guard (General) Amendment Rules, 1991 (Hindi and English versions) published in Notification No. S.R.O. 4-E Gazette of India dated the 13th February, 1992 under sub-section (3) of section 123 of the Coast Guard Act, 1978. [Placed in Library. See No. LT - 1539/92]

Explanatory Statement giving Reasons for Immediately Legislation by the Representation of the People (Amendment) Ordinance 1992

THE MINISTER OF STATE IN MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, on behalf of Shri Vijaya Bhaskara Reddy, I beg to lay on Table an explanatory statement (Hindi and English version) giving reasons for immediate legislation by the representation of the People (Amendment) Ordinance, 1992. [Placed in Library. See No. LT - 1540/92]